

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 328

CA-2884/2019, CA-1214/2019, CA-1114/2018, IA-
5098/2022, IA-4750/2022, IA-4885/2022, CA-1069/2019

In
(IB)-02(PB)/2017

IN THE MATTER OF:

Nikhil Mehta & Sons (HUF) & Ors.

.... Petitioner/Applicant

Vs.

M/s. AMR Infrastructures Ltd

.... Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 30.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant :

For Respondent :

For the RP : Mr. Abhishek Anand, Mr. Kashish Rehan, Mr. Abhishek
Sinha Advs.

ORDER

Due to paucity of time, the matter is adjourned as directed by
Hon'ble Members.

Put up **on 16.05.2024.**

-Sd-
(COURT OFFICER)